

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.45 of 2026(SZ) (LP)

IN THE MATTER OF:

Madhavarapu Chandra Sekhar. ...Applicant(s)

Versus

The State of Andhra Pradesh and Others. ...Respondent(s)

**REPORT FILED BY
THE ANDHRA PRADESH POLLUTION CONTROL BOARD
RESPONDENT NO.3**

Date: 18.06.2026



K. RAVINDRANATH,
ADVOCATE

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

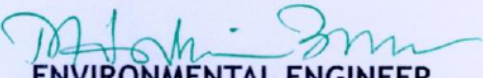
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 45 of 2026

Report of the A.P. Pollution Control Board in compliance with Hon'ble NGT Orders dt. 20.03.2026 in Original Application No 45 of 2026 (SZ) filed in the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai.

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1	Report of the A.P. Pollution Control Board in compliance with Hon'ble NGT Orders dt. 30.01.2026.	1
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Date. 15.06.2026


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board,
Regional office, Guntur

ENVIRONMENTAL ENGINEER,
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.

Detailed Report Pertaining to Original application No. 45 of 2026 (SZ) filled by Sri Madhavarapu Chandra Sekhar in Hon'ble NGT regarding the issue of some massive encroachments and illegal construction happening in Cheruvu Poramboke which is a water body situated in Sy. No. 1 and its subdivisions in 1/3, 1/4 of Gorantla Village, Guntur District against i) the State of AP, Rep by its Principal Secretary Environment, Forests, Science and Technology Secretariat, ii) The District Collector, Collectorate Compound, iii) The District Environmental Engineer, The Andhra Pradesh Pollution Control Board (APPCB), iv) The Commissioner Guntur Municipal Corporation (GMC), v) The Tahsildar, Guntur East Mandal, Guntur District and vi) M/s. Yenuganti Infra & Estates Rep. By Its Managing Partner.

It is to submit that the Original application No.45 of 2026(SZ) filled by Sri Madhavarapu Chandra Sekhar in Hon'ble NGT regarding the issue of some massive encroachments and illegal construction happening in Cheruvu Poramboke which is a water body situated in Sy. No. 1 and its subdivisions in 1/3, 1/4 of Gorantla Village, Guntur District against i) the State of AP, Rep by its Principal Secretary Environment, Forests, Science and Technology Secretariat, ii) The District Collector, Collectorate Compound, iii) The District Environmental Engineer, The Andhra Pradesh Pollution Control Board (APPCB), iv) The Commissioner Guntur Municipal Corporation (GMC), v) The Tahsildar, Guntur East Mandal, Guntur District and vi) M/s. Yenuganti Infra & Estates Rep. By Its Managing Partner.

The appellant filled memorandum of application in the Hon'ble NGT regarding the issue of some massive encroachments and illegal construction have been undertaken in the aforesaid water body area (Cheruvu Poramboke) which is a water body situated in Sy. No. 1 and its subdivisions in 1/3, 1/4 of Gorantla Village, Guntur District. The appellants prays for i) **Register this letter as a Suo Motu Case**, ii) **Appoint a Joint Committee (comprising District Collector, AP Pollution Control Board, and Environmental Experts) to inspect Sy.no.1 and its sub-divisions of Gorantla Village immediately**; iii) **Order an immediate Stop to all construction activities by M/s. Yenuganti Infra & Estates**; iv) **Direct the restoration of the water body to its original state by demolishing the illegal structures.**

It is further to submit that the issues relating to land encroachments, ownership disputes, classification of land, protection of water bodies, demarcation of boundaries, removal of encroachments, and regulation of building constructions fall within the jurisdiction of the Revenue Department, Local Bodies, Municipal Authorities, Irrigation Department, and other competent Government authorities.

Further, APPCB has no statutory mandate to adjudicate issues pertaining to land ownership, land encroachments, demarcation of water bodies, or removal of unauthorized constructions. Therefore, the allegations relating to illegal encroachments and constructions do not fall within the direct regulatory purview of APPCB, except to the extent of addressing any specific pollution-related issues, if any, arising from such activities.

The APPCB will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.


ENVIRONMENTAL ENGINEER
 A.P. Pollution Control Board,
 Regional office, Guntur
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.45 of 2026(SZ)(LP)

IN THE MATTER OF:

Madhavarapu Chandra Sekhar.

...Applicant(s)

Versus

The State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 20.03.2026.

CORAM:



HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s):

Mr. Madhavarapu Chandra Sekhar
(Party-in-Person)

For Respondent(s):

Mr. K. Ravindranath for R1 to R4.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. Mr. K. Ravindranath, the learned counsel accepts notice on behalf of Respondents No.1 to 4.

3. Post the matter on **19.06.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.45/2026(SZ)
20th March, 2026. AD.